



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 3712/2020
(SWP No.24/2003)

Wednesday, this the 27th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Smt Veena Sharma, Age 43 years, W/o Late Sh. Kailash Chander Sharma.
2. Sh. Ankush Sharma, Age 22 years, S/o Late Sh. Kailash Chander Sharma.
3. Miss Payal Sharma, Age 20 years, D/o Late Sh. Kailash Chander Sharma.
4. Sh. Nitin Sharma, Age 18 years, S/o Late Sh. Kailash Chander Sharma.

All residents of H.No. 16, Sector 4, Trikuta Nagar, Jammu.

..Applicants

(Mr. K.S. Johal, Senior Advocate)

Versus

1. State of Jammu & Kashmir, through Principal Secretary to Govt., Power Development Department, Civil Secretariat, Jammu.
2. Development Commissioner (Power), Power Development Department, Jammu.
3. Chief Engineer, Maintenance and Rural Electrification, Jammu.
4. Executive Engineer, Electric Commercial Division, P.D.D. Jammu, Panama Chowk, Jammu.
5. Accounts Officer, Electric Commercial Division, P.D.D. Jammu.

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned senior counsel for the applicants and learned counsel for the respondents submit that the subject matter of this

TA is identical to one in TA No. 3711/2020. The said TA was disposed of, through order dated 16.12.2020.

2. Following the same, we dispose of this TA directing that the impugned order dated 25.10.2002 shall not have the effect of rescinding the benefit, which was extended to the applicants and similarly situated employees, vide order dated 30.08.1995 passed by the Government. There shall be no order as to costs.



(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 27, 2021

lg/sunil/ankit/shakhi